

DIVISION BENCH

ITEM NO.103

NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ

IA No. 231/2021 In
CP No. (IB) 18/ALD/2021

CORAM:

1. SHRI RAJASEKHAR V. K,
HON'BLE MEMBER (JUDICIAL)
2. SHRI VIRENDRA KUMAR GUPTA,
HON'BLE MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08th FEBRUARY , 2022,
2:30 PM

NAME OF THE COMPANY	DHAN PRAKASH MITTAL PROPRIETOR M/S V S BROTHERS V/S M/S SHRI GIRIRAJJI CHEMTECH PVT LTD
UNDER SECTION	9 IBC

COUNSEL APPEARED THROUGH VIDEO CONFERENCING :

Sh. Amitabh Agarwal, Adv. : *For the Operational Creditor*
Sh. Saurabh Paul, Adv. : *For the Corporate Debtor*

ORDER

IA No. 231/2021

This is an application seeking substitution of the name of the Original Petitioning Creditor with that of Mr. Vaibhav Agarwal, the son of the Original Petitioning Creditor on the grounds of death of the original petitioner.

CP No. (IB) 18/ALD/2021

Ld. Counsel on both sides present.

They report that the matter has been settled out of the Court.

In view of the settlement, **CP No. (IB) 18/ALD/2021** is dismissed as not pressed. Consequently, **IA No. 231/2021** become infructuous and is dismissed as such.

—Sd—

Virendra Kumar Gupta
Member (Technical)

—Sd—

Rajasekhar V.K.
Member (Judicial)